

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 105**

**CP (IB) No. 164/Chd/Hry/2023**

**IN THE MATTER OF:**

**Kasturi Lal Gupta (Personal Guarantor ...  
of Gupta Exim (India) Pvt. Ltd.)**

**Petitioner**

**Under Section: 94(1), IBC 2016**

**Order delivered on 02.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner- : Ms. Divya Sharma, Advocate.  
Personal Guarantor**

**For the RP : Mr. Vishav Bharti Gupta, Advocate.**

**For the creditors : None.**

**ORDER**

The compliance affidavit has been filed vide Diary No.01785/3 dated 06.03.2024. The same is taken on record. None for the creditors. Objections to the report of the RP be filed within two weeks with a copy in advance to the counsel opposite failing which arguments will be heard on report itself. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. List the matter on 09.05.2024.

Sd/-  
**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**